

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 462 of 2020

IN THE MATTER OF:

Toplight Corporation Management pvt. Ltd. ...Appellant

Versus

**Bhuvan Madan, Resolution Professional of
Ferro Alloys Corporation Ltd. & Ors. ...Respondents**

Present:

For Appellant: Mr. Gaurav Mitra and Mr. Sayed Arsalan, Advocates

For Respondent: Mr. Abhinav Vasisht, Sr. Advocate for R-1 & R-4.

Mr. Varsha Banerjee, Advocate for R-2

**Mr. Diwakar Maheshwari and Mr. Amit Singh Chadha,
Advocates for R-3**

Mr. Charu Bansal and Mr. Saurav Panda, Advocates

ORDER
(Virtual Mode)

05.08.2020 Learned Counsel for the Appellant submits that this Appeal may be heard along with Company Appeal (AT) (Insolvency) No. 340 of 2020. However, Learned Sr. Counsel for the Respondent No. 1 opposing the prayer.

However, we thought it proper to hear this Appeal along with Company Appeal (AT) (Insolvency) No. 340 of 2020.

The Learned Counsel for the Respondent No. 3 submits that he wants to file Reply-Affidavit. The Learned Counsel for the Respondent No. 2 submits that she has already filed Reply-Affidavit but due to some typographical error, she wants to file another Reply-Affidavit.

They are permitted to file the same during the course of the day.

Let the matter be fixed along with Company Appeal (AT) (Insolvency) No. 340 of 2020 on **06th August, 2020**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

[Ms. Shreesha Merla]
Member (Technical)

Basant B./nn /